

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 307**  
27/252(ND)/2023

**IN THE MATTER OF:**

Income Tax Officer

**.....APPLICANT/PETITIONER**

**Vs**

ROC Delhi & Ors.

**.....RESPONDENT**

**SECTION**

**U/s 252(1) & 252(3) Com. Act 2013**

**Order delivered on 08.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Puneet Rai, SSC along with Adv Nikhil Jain

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel appearing for the Appellant seeks time to bring on record the Assessment Order and Demand Notice as stated to have been filed. One week time granted.

List the matter on **27.05.2024**.

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**